

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 15.04.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/689/2024 in CP(IB) No.56/9/HDB/2019
NAME OF THE COMPANY	Therdose Pharma Pvt Ltd
NAME OF THE PETITIONER(S)	Vance & Health Pharmaceuticals Pvt Ltd
NAME OF THE RESPONDENT(S)	Therdose Pharma Pvt Ltd
UNDER SECTION	9 of IBC

**ORDER**

**IA (IBC)/689/2024**

**Present:** Ld. Counsel Mr. Srikanth Rathi for the Applicant.

This application has been filed for challenging the maintainability of IA 409/2023. The present applicant is also respondent no.1 in IA/409/2023 who has already been given opportunity to file counter. The pleas which the applicant want to take in the present IA can also be taken by filing counter in IA/409/2023. There is no need to file separate IA for that purpose. Therefore, this IA is not maintainable and cannot be entertained. Accordingly, the IA is dismissed.

**SD/-**  
**MEMBER (T)**

**SD/-**  
**MEMBER (J)**